

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3947/2013

New, Delhi, This the 7th day of February, 2017.

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Shri. Chhottan Lal aged about 48 years,
S/o. Late Shri Sumer Lal R/o. New Colony,
Gopi-Pura Post RTC Hempur Kashipur
Distt. Udhampur Singh Nagar, presently employed
As CLTS in RTS & Depot Hempur in the earstwhile
Gp 'D' Post of Defence Civilian under Dte
General of RVS (RV-1) QMG's Branch AHQ
Ministry of DefenceApplicant

(By Advocate: Mr. V. P. S. Tyagi)

Versus

1. The Union of India
(Through, Secretary)
Ministry of Defence,
South Block, New Delhi.
2. The Director General of RVS (RV-1)
QMG's Branch, AHQ,
IHQ of MOD (Army)
West Block-III, R. K. Puram, New Delhi.
3. The Commandant
RTS & Depot
Hempur (Gaushala)
Distt. Udhampur Singh Nagar (U.K.)Respondents

(By Advocate : Mr. Hilal Haider)

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

When this matter was taken up for hearing today, it is submitted by the learned counsel for the applicant that the applicant was appointed as SYCE on regular basis vide order dated 02.03.2016 and accordingly, the applicant joined in the said post.

2. In the circumstances, the O.A is disposed of as no further orders are necessary. However, if the applicant is having any other grievance, he is at liberty to make a proper representation and the respondents may consider the same in accordance with law, within a reasonable period. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/